

NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI SPECIAL BENCH

(Virtual Hearing)

PRESENT: SHRI KHETRABASI BISWAL – MEMBER (JUDICIAL)

: SHRI SATYA RANJAN PRASAD – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.07.2024 AT 02:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/20/7/AMR/2024		7 of IBC	Chappidi Swaminadha Rao Vs Averx Drugs Private Limited

**ORDER**

**Present:** Mr. Mirza Moinullha Baig, Ld. Counsel for the FC.

Mr. Dr. S.V. Rama Krishna, Ld. Counsel for the CD

Ld. Counsel Mr. Mirza Moinullha Baig appears on behalf of the Financial Creditor. Respondent/Corporate Debtor is represented by Ld. Counsel, Dr. S.V. Rama Krishna. It is noted with concern that despite being given sufficient time, reply affidavit has not been filed till date.

Ld. Counsel appearing for the Corporate Debtor attributes delay in getting certified copy of some important documents from the Civil Court at Kakinada to be the reason for not filing the reply on time. Considering his submissions a last opportunity is hereby given to the respondent side to file reply affidavit within one week from today failing which their right to file reply shall stand forfeited. Copy of reply thereof shall be served on the counsel on record for the opposite party.

List for arguments on 30.07.2024.

Sd/-

**SATYA RANJAN PRASAD  
MEMBER (TECHNICAL)**

Sd/-

**KHETRABASI BISWAL  
MEMBER (JUDICIAL)**